

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 238 of 2021(SZ)
(Earlier O.A.No.181 of 2020 (PB))

Chepuri Ramachandraiah
S/o. Durgaiah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telangana
Environment Science & Technology,
Telangana and Others

... Respondents

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Place: CHENNAI

DATE: 08.01.2024

T. HemaJatha

COUNSEL FOR FOURTH RESPONDENT

(1)

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SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)
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Chepuri Ramachandraiah
S/o. Durgaiyah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

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Environment Science & Technology,
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MEMO FILED ON BEHALF OF THE 4TH RESPONDENT

It is respectfully submitted that pursuant to the show cause notice issued by the Telangana State Pollution Control Board dated 05.12.2023 this respondent has submitted a detailed reply establishing compliance with all pollution control measures.

It is submitted that without prejudice to the contention of this respondent that no compensation is payable, in order to facilitate an opportunity that may be granted by the authority, this respondent has deposited a sum of Rs.29,95,000.00 amounting to 25% of compensation as claimed. The relevant records are enclosed as annexure to this memo.

It is therefore prayed that this Hon'ble court may be pleased to take this memo on record and thus render justice.

Dated at Chennai this 8th day of January 2024

T. Hemalatha

Counsel for Respondent No.4



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

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BY REGD. POST WITH ACK. DUE

Notice No. NLG-85/TSPCB/UH-II/2023- 12 11

Date: 05.12.2023

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

SHOW CAUSE NOTICE

Sub: TSPCB M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non-compliances of the consent conditions and Board Directions - Non payment of Environmental Compensation - **SHOW CAUSE NOTICE - **ISSUED** - Reg.**

- Ref:**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
 7. CFO order No.220523499495, dt.27.01.2022.
 8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
 9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
 12. Board vide mail dated: 13.12.2022 to Director, NEERI.
 13. Board vide mail dated: 13.12.2022 to Director, NGRI.
 14. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
 17. Hearing held on 17.02.2023.
 18. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 19. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
 20. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 21. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 22. Hon'ble NGT vide order dt.27.09.2023.
 23. Hearing held on 22.09.2023.
 24. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
 25. Hearing held on 29.11.2023.

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".
3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2nd cited.
5. **WHEREAS**, vide reference 3rd cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4th cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, the Board has granted CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai vide reference 6th & 8th cited.

The gist of the report is as given below:

14. **WHEREAS**, vide reference 16th cited, the Board issued show cause notice to the industry on 31.01.2023 regarding levy of Environmental Compensation (EC) for violations and non-compliances.
15. **WHEREAS**, vide reference 17th cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. The representative of the industry informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, the representative of the industry informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3rd party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months of time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3rd party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.
16. **WHEREAS**, vide reference 18th cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 including levy of Environmental Compensation:
- i. The industry shall comply with all the CFO & HWA conditions.
 - ii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 - iii. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 - iv. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 - v. The industry shall install the online monitoring system to stack connected to boilers.
 - vi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
 - vii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 - viii. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 - ix. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
 - x. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations. you are hereby directed

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- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
- iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
- v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- x. Total compensation recoverable: Rs.14243000.00/-
- xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

9. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
10. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
11. **WHEREAS**, vide reference 12th cited, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
12. **WHEREAS**, vide reference 13th cited, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories) Sy No 290 & 291 Veliminedu (V) Chitval (M) Nalgonda

allowed, remitting the matter back to the Telangana State Pollution Control Board.

2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.

21. **WHEREAS**, vide reference 23rd cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board has issued following directions to the industry vide order dated 09.10.2023, vide reference 25th cited:

- i. The industry shall comply with all the CFO& HWA conditions.
- ii. The industry shall comply with all the CFO& HWA conditions.
- iii. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 & 13.09.2023.
- iv. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- v. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- vi. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- vii. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- viii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
- ix. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
- x. The industry shall install the online monitoring system to stack connected to boilers.
- xi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

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from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

18. **WHEREAS**, vide reference 20th cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:

"For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

Accordingly, the Writ Petition is disposed of.

19. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations the following directions vide order dated 13.09.2023 to the industry vide reference 21st cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:

- i. The industry shall comply with all the CFO & HWA conditions.
- ii. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
- iii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- iv. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- v. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- vi. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
- vii. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
- viii. The industry shall install the online monitoring system to stack connected to boilers.
- ix. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
- x. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.

22. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and the following non-compliances were observed:

1. The industry has not paid the Environmental Compensation (EC) levied by the Board vide order dt.09.10.2023 even after expiry of the stipulated time of 15 days.
2. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
3. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
4. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
5. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
6. The industry has provided PTZ IP camera, at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
7. The industry has not provided PTZ IP camera for focusing boiler stack area. However, the industry has provided online monitoring system for common stack attached to 8 TPH Boiler. Hence, the condition may be waived off.
8. The industry has provided provisions for HCL monitoring, but not provided online monitoring.

23. **WHEREAS**, vide reference 26th cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. During the review following non-compliances were observed:

- x. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
- xi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
- xii. The industry has not provided PTZ IP camera for focusing boiler stack area.

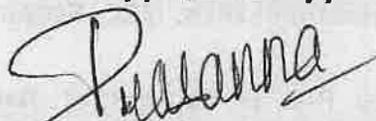
1981 (as amended by Act 47 of 1987) for violation of the Consent conditions & directions of the Board and for causing Air pollution in the surrounding areas.

- 25. Your reply shall reach TSPCB, Head Office, Sanathnagar, Hyderabad within 7 days from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Air (Prevention & Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.**

//T.C.F.B.O//



**Senior Environmental Engineer
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Notice No. NLG-85/TSPCB/UH-II/2023- 1212

Date:05.12.2023

SHOW CAUSE NOTICE

Sub: TSPCB M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) – Non-compliances of the consent conditions and Board Directions – Non payment of Environmental Compensation - **SHOW CAUSE NOTICE - ISSUED - Reg.**

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2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Velliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2nd cited.
5. **WHEREAS**, vide reference 3rd cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4th cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, the Board has granted CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai vide reference 6th & 8th cited.

The gist of the report is as given below:

- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
 - iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
 - iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
 - v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 - vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 - vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 - viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 - ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 - x. Total compensation recoverable: Rs.14243000.00/-
 - xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 10. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 11. **WHEREAS**, vide reference 12th cited, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 12. **WHEREAS**, vide reference 13th cited, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination

14. **WHEREAS**, vide reference 16th cited, the Board issued show cause notice to the industry on levy of Environmental Compensation (EC) for violations and non-compliances.
15. **WHEREAS**, vide reference 17th cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. The representative of the industry informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, the representative of the industry informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3rd party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months of time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3rd party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.
16. **WHEREAS**, vide reference 18th cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 including levy of Environmental Compensation:
- i. The industry shall comply with all the CFO & HWA conditions.
 - ii. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 - iii. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 - iv. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 - v. The industry shall install the online monitoring system to stack connected to boilers.
 - vi. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
 - vii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 - viii. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 - ix. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
 - x. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15

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18. **WHEREAS**, vide reference 20th cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:

"For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

Accordingly, the Writ Petition is disposed of.

19. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations the following directions vide order dated 13.09.2023 to the industry vide reference 21st cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:

- i. The industry shall comply with all the CFO& HWA conditions.
- ii. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
- iii. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- iv. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- v. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- vi. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
- vii. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
- viii. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
- ix. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
- x. The industry shall revalidate the Bank Guarantee before its expiry till further

1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was allowed, remitting the matter back to the Telangana State Pollution Control Board.
2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.

21. **WHEREAS**, vide reference 23rd cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board has issued following directions to the industry vide order dated 09.10.2023, vide reference 25th cited:

- i. The industry shall comply with all the CFO& HWA conditions.
- ii. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.
- iii. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
- iv. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- v. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
- vi. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
- vii. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
- viii. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras

xi. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.

22. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and the following non-compliances were observed:

1. The industry has not paid the Environmental Compensation (EC) levied by the Board vide order dt.09.10.2023 even after expiry of the stipulated time of 15 days.
2. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
3. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
4. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
5. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
6. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
7. The industry has not provided PTZ IP camera for focusing boiler stack area. However, the industry has provided online monitoring system for common stack attached to 8 TPH Boiler. Hence, the condition may be waived off.
8. The industry has provided provisions for HCL monitoring, but not provided online monitoring.

23. **WHEREAS**, vide reference 26th cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. During the review following non-compliances were observed:

- i. The industry has not paid the Environmental Compensation (EC) of Rs.1,19,70,000/- levied by the Board vide order dt.23.03.2023, 13.09.2023 & 09.10.2023.
- ii. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- iii. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
- iv. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry

units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).

- vi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.

24. In view of the above, based on the recommendations of the Committee, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) for the following:

- vii. Violating the Consent conditions & directions of the Board as mentioned above.
- viii. Non-payment of Environmental Compensation of Rs.1,19,70,000/- as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
- ix. Non-payment of Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.

25. Your reply including payment of Environmental compensation and crop compensation shall reach TSPCB, Head Office, Sanathnagar, Hyderabad within 7 days from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.**

//T.C.F.B.O//

P. Vasanna
**Senior Environmental Engineer
(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail:info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

To

Date: 12/12/2023.

The Member Secretary
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3 Industrial Estates,
Sanathnagar, Hyd-500018, Telangana.

Respected Sir,

Sub: Submission of show cause notice reply-Reg.

Ref: Show cause notice No.NLG-85/TSPCB/UH-II/2023-1211-Dated: 05.12.2023

Ref: Show cause notice No.NLG-85/TSPCB/UH-II/2023-1212-Dated: 05.12.2023

With reference to the above-mentioned subject, we are herewith submitting point wise show cause notice reply for your kind perusal.

S.No	Show-cause notice points	Our reply
01	The industry has not paid the Environmental Compensation (EC) levied by the Board vide order dt.09.10.2023 even after expiry of the stipulated time of 15 days. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT	We have obtained interim order against passed by TSPCB cannot be sustained in the eye of law from Hon'ble High court of Telangana challenging the environmental compensation and Crop compensation levied by the TSPCB. Enclosed order copy as Annexure-I And also submitted our objections against observation points of Joint Committee and Appeal in NGT court against Environmental & Crop compensation. Enclosed copy as Annexure-II.
03	The industry not carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.	We bring to your notice that as per the Joint committee observation the industry shall carryout assessment study preferably by NEERI/IICT on adequacy to achieve ZLD for existing system not for new ZLD system and NGRl for ground water contamination study. Further, we wish to inform you that we have approached NEERI Laboratory Scientist & Head in connection with evaluate the adequacy to achieve ZLD system, VOC emissions and efficiency of

		<p>solvent recovery system for existing system. But they are informed for evaluation of ZLD performance, VOC emissions and efficiency of solvent recovery system its take minimum 9 months time.</p> <p>Hence we have submitted our request letter to board office on 21st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and Ground water contamination study report and submitted Reports on 19/05/2023, 20/07/2023 & 21/06/2023 to whom obtained NABL Certificates from MOEF, New Delhi. Enclosed submission ack. copies as Annexure-III.</p> <p>Further, we wish to inform you that we have dismantled existing ZLD facility and operating new ZLD infrastructure facility from 3st August 2023 and same has been informed by us to Board office. Enclosed intimation letter as annexure-IV for your reference.</p>
04	<p>The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research institutions, Hyderabad as per the recommendation of the Joint committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.</p>	<p>As per the Joint Committee observation and recommendation, we have approached NGRI Scientist Head in connection with study on ground water contamination in and around the plant.</p> <p>As per their point of view for completion of the study report, it takes minimum 9 months' time. Hence we have submitted our request letter to board office on 21st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and Ground water contamination study report and submitted Reports on 19/05/2023, 20/07/2023 & 21/06/2023 to whom obtained NABL Certificates from MOEF, New Delhi. PI refer Annexure-III.</p> <p>Further, we wish to inform you that the submitted ground water study report has been covered in and around the plant premises.</p>

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05	The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB Server. But this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collections tanks, MEE, Stripper, ATFD, and aeration tanks and RO Plant.	At present, we are installed PTZ IP camera to cover flow meters and it has been connected to TSPCB Server. As per direction of Board officials, we have to install one more camera to cover the entire ZLD area within one month.
06	The industry has provided PTZ IP camera, at main gate entrance area and connected to TSPCB server, But, the industry is having 3 Nos. of gates (in which separate gate is having For ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.	We bring to your notice that as per the plant safety issue we have provided three gates on emergency purpose including main gate. But we are using main gate only for loading and unloading of materials and regular activities purpose and remaining two gates are internal gates and same will be closed within short period.
07	The industry has not provided PTZ IP camera for focusing boiler stack area. However, the industry has provided online monitoring system for common stack attached to 8 TPH Boiler. Hence the condition may be waived off.	As per Environmental Clearance condition we have provided online monitoring system for common stack attached to 8 TPH Boiler. Enclosed photograph as Annexure-V. Hence, the condition may be waived off.
08	The industry has provided provisions for HCL monitoring, but not provided online monitoring.	We have provided double stage scrubber with pH meter to control process emissions if any. Enclosed photograph as Annexure-VI. And also we are engaged third party consultant certified by MoEF to monitor HCL in the process vent. Enclosed reports as Annexure-VII.

Hence we request your good selves don't initiate any action against our industry.

Thanking you

Yours faithfully

For M/s. HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR

DEPUTY GENERAL MANAGER – CORP. EHS.

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail:info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

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To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3 Industrial Estates,
Sanathnagar, Hyd-500018, Telangana.

Date: 23/12/2023

Respected Sir,

Sub: Submission of Environmental Compensation payment (25%) req. - Reg.

Ref: 1) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1211-Dated: 05.12.2023

2) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1212-Dated: 05.12.2023

With reference to the above-mentioned subject, we are herewith submitting Environmental compensation (25%) payment details for your kind perusal as follows:

S.No	UTR Details	AMOUNT
01	RTG/FDRLR52023122233355164/TELANGANA/SBIN/3927161	29,95,000.00

Hence, please receive and acknowledge the same.

Thanking you,

Yours faithfully,
For HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)
(Earlier O.A.No.181 of 2020 (PB))**

Chepuri Ramachandraiah
S/o. Durgaiah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telanga
Environment Science & Technology,
Telangana and Others

... Respondents

MEMO ALONG WITH ANNEXURES FILED ON BEHALF OF THE 4TH

RESPONDENT

T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA

COUNSEL FOR RESPONDENT NO.4